

ITEM NO.5

COURT NO.13
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XIV

Petition(s) for Special Leave to Appeal (C) No(s). 13742/2015

(Arising out of impugned final judgment and order dated 18-03-2015
in WPC No. 6192/2011 passed by the Gauhati High Court)

MD. HABIBULLAH & ORS.

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

WITH

SLP(C) No. 13843-13844/2015 (XIV)
FOR INTERVENTION/IMPLEADMENT ON IA 138909/2018
SLP(C) No. 13841/2015 (XIV)
FOR INTERVENTION/IMPLEADMENT ON IA 138921/2018

SLP(C) No. 18417-18418/2015 (XIV)

Date : 08-12-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Jayan Bhushan, Sr. Adv.
Mr. Manan Verma, AOR

Mr. Arunabh Chowdhury, Adv.
Mr. Vaibhav Tomar, Adv.
Mr. Karma Dorjee, Adv.
Ms. Barnali Chowdhury, Adv.
Mr. Dechen Lo Lachungpa, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s) Mr. Nalin Kohli, Sr. AAG
Mr. Shuvodeep Roy, AOR
Mr. Ishaan Borthakur, Adv.

Mr. Anish Kumar Gupta, AOR

Mr. Vikash Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the respondent-State of
Assam so as to enable the respondent-State of Assam to file the
short submissions, put up on 18.01.2022.

(R. NATARAJAN)

(NISHA TRIPATHI)

ASTT. REGISTRAR-cum-PS

BRANCH OFFICER